## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 373/(MAH)/2017

CORAM:

Present: SHRI M.K. SHRAWAT MEMBER (J)

SHRI BHASKARA PANTULA MOHAN MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.01.2018

NAME OF THE PARTIES:

Aroma Oraganics Ltd. V/s. Amarsai Shrink Pack Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
17	SanjoyD	Ubey Advoct	Sam
	Ankit	Chatwwedi Respond	ent Phatwordi
	Khairn	or Dadaji	Ahai 3
		GRDER 373/I&BC/NCLT/MB/MAH	<u>1/2017</u>

- 1. The Learned Counsel from the side of the Respondent Debtor is present along with Manager in the Court.
- Learned Representative has given an Undertaking to clear the balance amount of Rs.7 lakh on or before 25.01.2018. In case of default from the side of the Respondent Debtor may lead to serious consequences.
- 3. Adjourned to **31.01.2018**.

Sd/-

BHASKARA PANTULA MOHAN Member (Judicial) Date : 09.01.2018

Sd/-

M.K. SHRAWAT Member (Judicial)